

respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 8 relating to the Ministry of Agriculture."

The motion was adopted.

MR. DEPUTY-SPEAKER : I shall now put all the Cut Motions moved to the Demands for Grants relating to the Ministry of Rural Development of vote together unless any hon. Member desires that any of his Cut Motions be put separately.

Cut Motions Nos. 1 to 19 and 21 were put and negatived.

MR. DEPUTY-SPEAKER : I shall now put the Demands for Grants relating to the Ministry of Rural Development to the vote of the House.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending 31st day of March, 1985, in respect of the heads of Demand entered in the second column thereof against Demand No. 76 relating to the Ministry of Rural Development."

The Motion was adopted.

MR. DEPUTY-SPEAKER : I shall now put all the Cut Motions moved to the Demands for Grants relating to the Ministry of Irrigation to vote together unless any hon. Member desires that any of his Cut Motions be put separately.

Cut Motions Nos. 1 to 20, 23 to 28, 102 and 103 were put and negatived.

MR. DEPUTY-SPEAKER : I shall now put the Demands for Grants relating to the Minister of Irrigation to the vote of the House.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending 31st day of March, 1985, in respect of the Heads of Demand entered in the second column thereof against Demand No. 67 relating to the Ministry of Irrigation."

The motion was adopted.

18.02 hrs.

PAPERS' LAID ON THE
TABLE—CONTD.

Notification' under Customs Act

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 268(E) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1984, together with an explanatory memorandum making certain amendment to Notification No. 341—Customs dated the 2nd August, 1976, to add another 14 items to the list which are exempt from 50 per cent of the standard rate of customs duty leviable thereon, when imported from U.A.R. of Yugoslavia, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-8083/84.]

MR. DEPUTY-SPEAKER : The House stands adjourned to reassemble tomorrow at 11.00 a.m.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 4, 1984/Chaitra 15, 1906 (Saka)